

न ही वेड प्लेट देने वाली फर्म को काली सूची में दर्ज किया है।

(घ) श्री एस० बी० कानूनगो, अध्यक्ष, नियुक्ति बोर्ड के दिसम्बर, 1971 में निघन हो जाने पर श्री कोहली से, किसी वैकल्पिक व्यक्ति को नामित करने से पहले एग्जेंटिस स्नातक की विशिष्ट भर्ती करने के लिए नियुक्ति बोर्ड के सलाहकार के रूप में कार्य करने के लिए कहा गया था। किन्तु उन्हें अधिकारियों की नियुक्ति करने का कोई अधिकार नहीं था जो कि हमेशा प्रबन्धक समिति को होता है न कि नियुक्ति बोर्ड को।

श्री हरिश्चन्द्र को परियोजना इंजीनियर के रूप में पदोन्नत किया गया है किन्तु उनके खिलाफ कोई आरोप नहीं है और न ही श्री कोहली का श्री हरिश्चन्द्र की पदोन्नति से किसी भी प्रकार का कोई सम्बन्ध है।

[THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (PROF. SIDDHESHWAR PRASAD) : (a) There has been no C. B. I. inquiry into the matter of BHEL, Ranipur, Hardwar regarding the demurrage charges paid on the machines imported from U. S. S. R.

(b) C. B. I. had not referred to any other-scandals for high level enquiry.

(c) C. B. I. did not conduct any enquiry in connection with the purchases of wend plates ; nor has the firm which supplied the wend plate* been black'isted.

(d) Consequent on the death of Shri S. V. Kanungo, Chairman, Appointment Board, in December 1971, Shri Kohli was asked to function as adviser to the Appointment Board for specific recruitment of Graduate Apprentices before an alternate person could be nominated. However, he had no powers for appointment of officers which always vest with the Management and not with the Appointment Board.

Shri Harish Chandra has been promoted as Project Engineer but there! are no charge¹s against him ; nor was Shri Kohli connected with the promotion of Shri Harish Chandra in any manner.]

ABOLITION OF CAPITAL PUNISHMENT

443. SHRI M. K. MOHTA :
SHRI PRANAB KUMAR MUKHER-
JEE :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Central Government have consulted the State Governments regarding the abolition of capital punishment ;

(b) if so the reaction of the State Governments with regard thereto ; and

(c) the decision taken in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : (a) and (b). Yes Sir. The majority of the State Governments are not in favour of the abolition of capital punishment.

(c) The Law Commission have given mature consideration to the question of abolition of capital punishment and submitted their re-recommendations in their Thirty Fifth Report. The copies of the Report were laid on the Tables of the Rajya Sabha and Lok Sabha on 15th and 16th November, 1971 respectively. The recommendations of the Commission are under active consideration of the Government.

MOVEMENT OF MIZO REBELS INTO BURMA

444. SHRI KALYAN ROY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the MIZO rebels in our eastern borders are now moving into Burma after Bangla Desh has come into being ; and

(b) if so, the steps taken to prevent this ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) There are reports that after the loss of the bases in the Chittagong Hill Tracts, some Mizo rebels have entered the Burmese territory seeking to establish new hideouts.

(b) Our security forces are exercising the utmost vigilance on our borders and have taken all possible steps to restore complete normalcy.

CASES FILED BY C. B. I. AGAINST BIRLAS

4)5. SHRI KALYAN ROY: Will the PRIME MINISTER be pleased to state :